# CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

## O.A No.312/94

Friday this the 18th day of February, 1994.

#### CORAM:

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN HON'BLE MR.P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

- P.A.Abraham,
   Assistant Store Keeper,
   Naval Armament Depot, Alwaye.
- V.Subramanian Nambeesan,Assistant Store Keeper,Naval Armament Depot, Alwaye.
- 3. R.P.Damodaran, Store Keeper, Naval Armament Depot, Alwaye.

.. Applicants

By Advocate Mr.T.A.Rajan

vs.

- 1. Union of India represented by Secretary, Ministry of Defence, New Delhi.
- 2. The Flag Officer Commanding-in-chief, Headquarters, Southern Naval Command, Kochi-4.
- 3. The General Manager,
  Naval Armament Depot, Alwaye.

.. Respondents

By Advocate Mr.Mathews J. Nedumpara(represented)

# ORDER

## CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN:

Applicants claim, benefits granted to the applicants in O.As.434/89 and 609/89. A fact adjudication must precede a decision. The competent authority must make a fact adjudication and ascertain whether applicants are similarly situated as the applicants in the two cases aforementioned, or whether there are any points of difference.

2. If the applicants are similarly situated, reliefs granted to the applicants in O.As.434/89 and 609/89 will be granted to applicants herein. A determination will be made by the competent authority

within four months from today. Applicants will furnish details of their service to the competent authority within 15 days from today, failing which this order will stand recalled and the O.A. will stand dismissed. We alert respondents to adhere to the time schedule.

3. Application is allowed with the aforesaid directions. No costs.

Dated the 18th February, 1994.

P.V.VENKATAKRISHNAN ADMINISTRATIVE MEMBER CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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